

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

IA No. 578/2024, 1981/2023,
2270/2023, 2445/2023
IA(I.B.C)/443(CH)2024
In
CP (IB) No. 442/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Srei Infrastructure Finance Ltd

...Petitioner-Financial Creditor

Versus

**Supreme Vasai Bhiwani Tollways Pvt.
Ltd.**

... Respondent-Corporate Debtor

Under Section: 7, 12(3), 60(5), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 20.03.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 21.03.2024.

Sd/-
Court Officer